GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5216 ANSWERED ON:26.04.2013 RECOVERY OF TAXES

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Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of corporate houses and the Government departments failed to deposit amount of Tax Deduction at Source (TDS) during the last three years;
- (b) if so, the details thereof, year-wise/ company and department-wise;
- (c) whether action against any corporate-house, company, Government department has been taken under the Section 276b of the Income Tax Act during the aforesaid period;
- (d) if so, the details thereof, year-wise; and
- (e) the other steps proposed to be taken by the Government to ensure expeditious recovery of the amounts and avoid similar situation in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. NAMO NARAIN MEENA)

- (a) In some cases, instance of failure to deposit the Tax Deducted at Source (TDS) into the Government account within the due date has been noticed during the Financial Years 2009-10, 2010-11 & 2011-12.
- (b) Such details are not maintained centrally.
- (c) Yes, action for initiation of proceedings u/s. 276B of the Income Tax Act, 1961 has been taken in a number of cases during the aforesaid period.
- (d) The details thereof are as below:
- F.Y. Number of cases in which Prosecution proceedings u/s 276B have been initiated 2009-10 298 2010-11 257 2011-12 381
- (e) Expeditious recovery of the amounts are undertaken in accordance with the provisions of the Section 226(3) of the Income Tax Act, 1961 alongwith charging of interest u/s 220(2). Further penal proceedings u/s 221 and prosecution proceedings u/s 276B are initiated separately.

Further close monitoring of deposit of TDS amount by the deductors is being carried out on continuous basis. Spot verifications and surveys are also being conducted with a view to ensure correct and timely deposit of TDS. Moreover CPC- TDS has also been set up to strengthen the TDS administration.